

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND
SH. CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER**

ITA No. 2088/Del/2019
(Assessment Year : 2014-15)

Anmol Tetia E-19, Citizen Society DC Chowk, Sec-13, Rohini New Delhi – 110 085 PAN No. APGPT 9025 H (APPELLANT)	Vs.	ITO Ward – 39(4) New Delhi (RESPONDENT)
---	-----	---

Assessee by	--None--
Revenue by	Shri Abhishek Kumar, Sr. D.R.

Date of hearing:	17.06.2022
Date of Pronouncement:	17.06.2022

ORDER

PER CHALLA NAGENDRA PRASAD, JM :

This appeal filed by the assessee is directed against the order dated 15.01.2019 of the Commissioner of Income Tax (Appeals)-13, New Delhi relating to Assessment Year 2014-15.

2. Before us, assessee has moved an application dated 23.03.2022 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and department had issued

Form-5. The assessee therefore seeks to withdraw the appeal, to which the Revenue has no objection.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 17.06.2022, immediately after conclusion of the hearing of the matter in virtual mode.

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

**Sd/-
(CHALLA NAGENDRA PRASAD)
JUDICIAL MEMBER**

Date:- 17.06.2022
PY*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI